

SLP(C)No. 18207-18209 OF 2001  
ITEM No.4

Court No. 5

SECTION IVB  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.18207-18209/2001

(From the judgement and order dated 30/03/2000 in CWP 14509,  
16642 & 16579/99 of The HIGH COURT OF PUNJAB & HARYANA AT  
CHANDIGARH)

SUBHASH CHANDER AND ANR.

Petitioner (s)

VERSUS

STATE TRANSPORT APPELLAT TRIBUNAL & ORS.

Respondent (s)

(with appln. for c/delay in filing SLP & with prayer for  
interim relief)

( For Final Disposal )

With

SLP(C)No.17232-17233/2001

(with appln. for exemption from filing C/C of the impugned  
judgment and with prayer for interim relief)

(For Final Disposal)

SLP(C)No.21090/2001

(with prayer for interim relief)

(For Final Disposal)

SLP(C)No.22860-22861/2001

(with appln. for exemption from filing OT and with prayer  
for interim relief)

(For Final Disposal)

SLP(C)No.39/2002

(with appln. for exemption from filing OT and with prayer  
for interim relief)

(For Final Disposal)

Date : 13/03/2002 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.B. SHAH  
HON'BLE MR. JUSTICE DORAISWAMY RAJU  
HON'BLE MR. JUSTICE D.M. DHARMADHIKARI

For Petitioner (s) Ms. Sudha Paul, Adv.  
Mrs Rani Chhabra, Adv.

For Respondent (s) Mr. Parag P Tripathi, Sr. Adv.  
in SLP(C) 18207- Ms. Anusuya Salwan, Adv.  
18209/2001 Ms. Priya Kumar, Adv. for  
Ms. S. Janani, Adv.

in SLP(C) 17232-33 & Mr. RK Kapoor, Adv.  
21090/2001 Mr. Anis Ahmed Khan, Adv.

in SLP(C) 22860- Mr. Rohit Kapoor, Adv.  
22861/2001 & 39/2002 Mr. Rajesh K Sharma, Adv. for  
Mr. Goodwill Indeevar, Adv.

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in SLP(C) 21090/2001 Mr. KG Bhagat, Adv. for  
Mr. Debasis Misra, Adv.

for State of Punjab Mr. Ranbir Yadav, Adv.  
Mr. Rajeev Sharma, Adv.

UPON hearing counsel the Court made the following  
O R D E R

SLP(C) Nos.22860-61/2001 & 39/2002@@  
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Heard the learned counsel for the parties for few minutes.

In our view, the interim order passed by the High Court does not call for any interference at this stage as the matter is already fixed for hearing on 4th April, 2002 before the High Court. We hope that the High Court would decide the matter in accordance with law. Therefore, learned counsel for the petitioners seek leave to withdraw these petitions. The prayer is granted. These petitions stand disposed of as withdrawn.

SLP(C) Nos.18207-209, 17232-233 & 21090 of 2001@@  
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Heard the learned counsel for the respondents for about half an hour.

Judgment reserved.

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(D.L. Chugh)  
Court Master

(K.K. Chadha)  
Court Master